

C.P.No.91/2001 in O.A.No.131/2000

12.4.2002

Heard Shri Rajesh Patil, Counsel for applicant and Shri R.K. Shetty, Counsel for respondents.

This Contempt Petition has been typed on both sides of the sheets, the other side being scored out, which is not permissible under rules of procedure. Let a properly typed copy of the same be filed by Counsel for applicant.

Counsel for applicant states that though the Contemner Respondent has made statement on affidavit that they have paid the sum due to the applicant but it has not been credited in Bank Account of applicant as yet. He therefore, prays for some time for verifying the same.

Time prayed for is granted.

List the case on 3.5.2002.

hanc

(Smt. Shanta Shastry)
Member - (A)

6.5.02

(Birendra Dikshit)
Vice Chairman.

H.